

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1668

ANSWERED ON:19.07.2004

REVENUE EARNED THROUGH SALE OF SEIZED TIMBER

Charenamei Shri Mani

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether as per Supreme Court's order vide W.P. (C) No.202 of 1995 and W.P. (C) No.171 of 1996, out of the total revenue earned through sale of seized timber as well as timber products, the State shall utilise one half of the amount for raising forest plantation by the local tribal population and as assistance to tribals and the remaining one half would go to the State coffers for other developmental activities in the State;

(b) if so, the details of revenue collected by the forest department in Manipur State; and

(c) the amount spent for raising plantation and as assistance to the tribals?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

a) Hon'ble Supreme Court of India vide Order dated 15.1.1998 in Writ Petition (C) No.202/95 has directed that the total sale proceeds from the sale of seized timber, as well as timber products manufactured and disposed by the State Government and penalties would be credited to the State Revenues. Out of this, the State shall utilise one half of the amount for raising plantations by local tribal population and as assistance to the tribals. The remaining one half of the total sale proceeds, after deduction of the expenses there from would go to the State coffers for other developmental activities in the State.

b) An amount of Rs.40,67,577/- (Rupees forty lakhs sixty seven thousands five hundred and seventy seven only) has been received by Manipur Forest Department through sale of a portion of seized timber pursuant to the Hon'ble Supreme Court Order dated 12.12.1996.

c) No amount has so far been spent for raising plantations by local tribal population and as assistance to the tribals.